

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**Record of Proceedings**

**PETITION NO.143/2006**

Sub: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

.Date of hearing : 17.9.2009

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Indraprastha Power Generation Company Ltd., New Delhi

Respondent : Haryana Vidyut Prasaran Nigam Ltd., Panchkula

Parties present : 1. Shri M.G Ramachandran, Advocate, IPGCL  
2. Shri S.K.Sharma, IPGCL  
3. Shri Nirmal Sharma, HVPNL  
4. Shri S.K.Sehgal, HPVNL

Learned counsel for the petitioner submitted that the matter was listed for hearing before the Appellate Tribunal for Electricity. It was also stated on behalf of the respondent that the parties were in the advanced stage to arrive at negotiated settlement of the dispute. Therefore, a joint request was made for adjournment for two weeks. Request was allowed.

2. The petition shall be re-notified on 27.10.2009.

sd/-  
(K.S.Dhingra)  
Chief (Law)